

14.08 hrs.

PAPERS LAID ON THE TABLE

CONSOLIDATED REPORT ON PUBLIC SECTOR BANKS FOR 1973, NOTIFICATIONS UNDER CUSTOMS ACT 1962 AND GUJARAT EDUCATION CESS ACT, 1962 AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

- (1) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended 31st December, 1973. [Placed in Library See No. LT-8738/74.]
- (2) A copy each of Notification Nos. G.S.R. 681(E) and G.S.R. 682(E) (Hindi and English versions) published in Gazette of India dated the 5th December, 1974. under section 159 of the Customs Act, 1962 together with an explanatory memorandum. (Placed in Library. See No. LT-8739/74]
- (3) (i) A copy of Notification No. (GUN 297) SUA-1074|(1)-TH published in Gujarat Government Gazette dated the 1st November, 1974, under sub-section (3) of the section 13 of the Gujarat Education Cess Act, 1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notification. [Placed in Library. See No. LT-8740/74.]

REPORT ON POLICE FIRING AT VILLAGE PARTHAMPURA DISTRICT BARODA ON 14-8-73 MEMORANDUM OF ACTION ON IT AND A STATEMENT
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THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table—

- (1) A copy each of the following documents under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1962 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
 - (1) Report on the police firing at Village Parthampura District Baroda on the 14th August, 1972.
 - (ii) Memorandum of Action taken on the Report.
 - (2) A statement explaining reasons for not laying the Hindi versions of the above documents. [Placed in Library. See No LT-8741/74]

DELHI URBAN ART COMMISSION AMENDMENT RULES, 1974 AND GUJARAT GOVT. ORDERS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION) ACT, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): I beg to lay on the Table—

- (i) A copy of the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1251 in Gazette of India dated the 23rd November, 1974, under sub-section (3) of section 26 of the Delhi Urban Art Commission Act, 1973. [Placed in Library See No. LT-8742/74.]
- (ii) (a) A copy of the following Gujarat Government Orders under sub-section (4) of Section 7 of the Gujarat Vacant Lands in Urban